

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 267 of 2020**

**IN THE MATTER OF:**

**S.V Sunil Kumar Chowdary**

**...Appellant**

**Versus**

**Corporation Bank, Hyderabad**

**...Respondent**

**Present:**

**For Appellant: Mr. Sushant Mahajan and Ms. Debopriyo Moulik,  
Advocates**

**For Respondent:**

**O R D E R**

**18.02.2020** Certified copy of the impugned order be filed by the Appellant within one week. I.A No. 705/2020 is accordingly disposed of.

Since, impugned order does not decide the rights of the parties and no prejudice can be claimed by the Appellant, the Appeal is dismissed as being not maintainable. The Adjudicating Authority shall make an endeavour to decide the matter with utmost expedition.

Let a copy of this order be communicated to learned Adjudicating Authority.

[Justice Bansi Lal Bhat]  
Member (Judicial)

[V. P. Singh]  
Member (Technical)

[Shreesha Merla]  
Member (Technical)